NCLT PERFORMANCE IMPACT OF IBC ON ECONOMY

Cases received under IBC upto 31.06.2025 - 52,446

Cases disposed under IBC upto 31.06.2025 - 45,636

► Last financial year cases disposed under IBC - 10,066

Average resolution cases in one month
- Around 300 cases

➤ Amount involved which is resolved in a month- 20,000/- Cr.

> Total cases resolved since incorporation

upto 31.06.2025 - 19,01,261 Cr.

Resolved prior to admission upto 31.06.2025- 14,17,398 Cr.

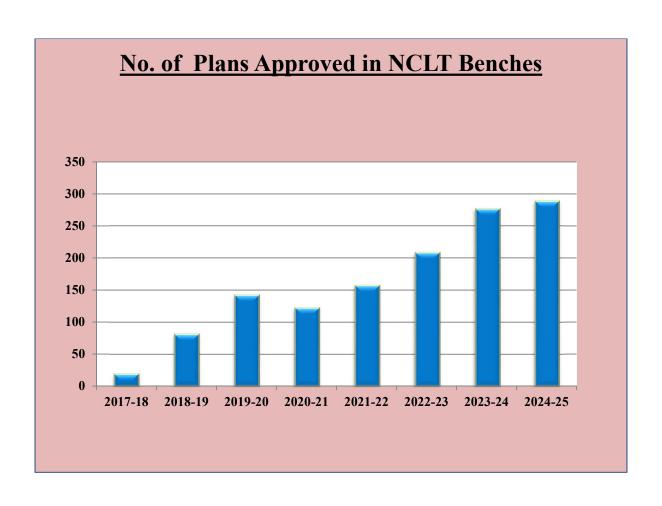
> Resolved through settlement after admission- 45,411 Cr.

Resolved through resolution plan4,38,458 Cr

(More than 50% resolved in 4 years)

- > 31,285 companies resolved prior to admission.
- > 1350 plans approved since incorporation.

NATIONAL COMPANY LAW TRIBUNAL			
IBC Performance- Number of Resolutions Plans			
S. No.	Year	No. of Plans Approved in NCLT Benches	Approved Amount in Plans (in Cr.)
1	2017-18	19	₹ 3,225
2	2018-19	81	₹ 1,19,993
3	2019-20	142	₹ 59,993
4	2020-21	122	₹ 32,533
5	2021-22	157	₹ 51,041
6	2022-23	208	₹ 60,842
7	2023-24	276	₹ 47,485
8	2024-25	288	₹ 54,759
Total		1,293	₹ 4,29,871



> As per RBI & IBBI

1. Resolution through IBC - 38%

2. Resolution through SARFAESI - 24.7%

3. Resolution through DRT - 15.2%

4. Resolution through Lok Adalat - 1.8%

➤ NPA of SCB Recovery Rate (source-RBI & IBBI)

1. Through IBC - 48%

2. Through SARFAESI- 24%

3. Through DRT - 15%

4. Through Lok Adalat - 1.8%

> CRISIL Rating Analysis

- 1. IBC enabled resolution of total debt of Rs. 26 lakh crore including direct resolution of debt of Rs. 12 lakh crore.
- 2. IBC acting as deterrent leading to settlement of 30,000 cases with Rs. 14 lakh crore debt.
- 3. Average recovery rate under IBC at 35% while under SARFAESI it is 22% and under DRT it is 7%.
- 4. IBC is revitalizing credit markets, safeguarding employment and elevating corporate governance standards.

- ➢ IIM Bangalore study (May, 2025)
 - 5. IBC prompting borrowers to adherence of stipulated loan payment schedules.
 - 6. Significant reduction in loan accounts deemed overdue.
 - 7. Yearly proportion of transition of loan accounts from 'overdue' category to 'Normal' category has increased.
 - 8. Average number of days that loan account stays in 'Overdue' category before transitioning to 'Normal' category has reduced from 344 days to 30 days.
 - 9. 3% reduction in cost of debt for distressed firms post IBC Vs. Non-distressed firms indicating improved credit environment for distressed firms.
- > IIM Ahmadabad study April, 2023)
 (Performance of firms post resolution)
 - 1. 76% increase in average sales.
 - 2. Improved EBITDA and net margins
 - 3. 50% increase in average total assets.
 - 4. 130% increase in average CAPEX
 - 5. Convergence in profitability ratios with benchmark averages.
 - 6. Overall increase in aggregate market valuation by 3 times.
 - 7. Improved liquidity by 80%.
 - 8. 50% increase in average employee expenses in resolved firms in 3 years post resolution.
 - 9. Total employment shows substantial increase across firms in post resolution period.

Disclaimer

- 1. Data is collated from the Reports published by IBBI, RBI, IIM Ahmedabad, IIM Bangalore and CRISIL.
- 2. Data is subject to revision based on input & if necessary.
- 3. Any inadvertent error may be brought to the notice of Registrar, NCLT.